

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
MUMBAI BENCH, MUMBAI**

**O.A.No.323/2016**

**Dated this Tuesday the 16th day of October, 2018**

**Coram:Hon'ble Dr. Bhagwan Sahai, Member (A).  
Hon'ble Shri R. N. Singh, Member (J).**

1. Shri S. Unnikrishnan Nair  
Ex-Deputy Director OFILAM,  
Residing at: "SREENIDHI",  
Poicktussery, P.O. Chendamanad,  
Aluva, Ernakulam District,  
Kerala-683578.  
...Applicant.  
( By Advocate Shri Sreejit Nair ).

**Versus**

1. Union of India,  
Through Under Secretary to the  
Government of India,  
Department of Defence Production,  
D(VIG) Sena Bhavan,  
Ministry of Defence, New Delhi-110011.

2. The Secretary  
Ordnance Factory Board,  
Vigilance Department,  
10-A, S.K.Bose Road,  
Kolakata-700001.

3. Principal Director,  
Ordnance Factories Institute of Learning  
(OFALAM)  
Ambarnath, Mumbai-421502.  
... Respondents.  
( By Advocate Shri R. R. Shetty ).

**O R D E R (O R A L)**  
**Per : R. N. Singh, Member (Judicial)**

**Present.**

1. None for the applicant. Even on the last date of hearing there was no representation on behalf of the applicant.

2. Shri R. R. Shetty, learned counsel for

the respondents.

**3.** The learned counsel for the respondents submits that in identical matter filed by Shri S. S. Khot in OA No.234/2016 titled **S.S.Khot Vs. Union of India and Others**, the issue has already been decided and the said OA was dismissed by this Tribunal vide order / judgment dated 01.02.2018. It is further contended by the learned counsel for the respondents that in pursuance to the impugned charge-sheet, inquiry has already been completed and penalty already inflicted upon the applicant.

**4.** It appears that in view of the aforesaid facts, the applicant has lost interest in pursuing the matter.

**5.** The OA is, therefore, dismissed in default of non-prosecution of the applicant. No order as to costs.

**(R. N. Singh)**  
**Member (J)**

**(Dr. Bhagwan Sahai)**  
**Member (A)**

V.